

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 374 of 2018 &
IA NO. 1461 OF 2019

Dated : 19th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited	 Appellant(s)
	Versus	
Maharashtra Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant(s) :	Mr. Anand K. Gansan Ms. Swapna Seshadri Mr. Ashwin Ramanathan	
Counsel for the Respondent(s) :	Ms. Pratiti Rungta for R-1 Mr. Sudhanshu S. Choudhari Mr. Yogesh S.K. for R-2 Mr. Anup Jain Ms. S. Rama for R-3	

ORDER
IA NO. 1461 OF 2019
(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, IA is allowed on payment of cost of ***Rs.1,000/- (Rupees one thousand only) to a charitable organization, namely "National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022*** within two weeks from today.

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Rejoinder, if any, to any of the replies, shall be filed on or before 18.09.2019 after duly serving copy on the other side.

List the matter on **18.09.2019**.

(S. D. Dubey)
Technical Member
pr/vt

(Justice Manjula Chellur)
Chairperson